COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 35 OF 2016 & IA NOS. 90 & 189 OF 2016 & APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016

Dated: 24th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 35 OF 2016 & IA NOs. 90 & 189 OF 2016

In the matter of:

GMR Kamalanga Energy Ltd.Appellant (s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Vishrov Mukherjee Mr. Rohit Venkat

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. Raj Kumar Mehta Mr. Elangbam P.Singh

Ms. Himanshi Adnley for R-2/GRIDCO

APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016

In the matter of:

GRIDCO Ltd. ...Appellant(s)

Vs.

GMR Karmalanga Energy Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Mr. ElangbamP.Singh Ms. Himanshu Andley

Counsel for the Respondent(s) : Mr. Amit Kapur

Mr. Vishrov Mukherjee Mr. Rohit Venkat for R-1

Mr. K.S. Dhingra for R-6

<u>ORDER</u>

We have heard learned counsel for the parties.

List these matters for further hearing on **10.07.2017.**

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt